

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl) No(s).4 6 7 2 / 2 0 0 7

(From the judgement and order dated 2 6 / 0 4 / 2 0 0 7 in MCRC No. 8 0 5 / 2 0 0 7 of
The HIGH C O U R T O F M . P A T J A B A L P U R)

K A L I R A M & O R S .

Petitioner(s)

V E R S U S

S T A T E O F M . P . & A N R .

Respondent(s)

(With appln(s) for bail,stay,early hearing and office report))

Date: 0 7 / 1 2 / 2 0 0 7 This Petition was called on for hearing today.

C O R A M :

H O N ' B L E M R . J U S T I C E P . P . N A O L E K A R

H O N ' B L E M R . J U S T I C E J . M . P A N C H A L

For Petitioner(s)

Mr. Mukul Dubey,Adv.

Mr. Raj Ku m a r Gupta,Adv.

Mr. Pr adeep Singh,Adv.

Mr. Sunil Ku m a r Gupta,Adv.

Dr. K ail a s h Chand,Adv.

For Respondent(s)

Ms. Vibha Datta Makhija,Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned counsel for the petitioners shall take steps for service of notice on unserved respondents. Learned counsel appearing for respondent No.1 prays for and is granted three weeks' time to file counter affidavit.

In addition dasti service is permitted.

List after Christm a s holidays.

(Ganga Tha ku r)
P. S. to Registra r(Neeru Bal a Vij)
Court Master